

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2206**

**TO BE ANSWERED ON THE 20TH DECEMBER, 2022/AGRAHAYANA 29, 1944
(SAKA)**

FUNDS RELEASED UNDER NDRF

2206. ADV. DEAN KURIAKOSE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government maintains a list of works that could be carried out by the State Governments by using funds made available under the National Disaster Response Fund (NDRF);

(b) if so, the details thereof;

(c) whether the Government has received any representation/request to include works like repair/ reconstruction of roads and other infrastructure damaged by disasters;

(d) if so, the details of action taken by the Government in this regard;

(e) whether the Government will take a decision to give autonomy to States on the manner in which funds released under NDRF are to be used; and

(f) if so, the reasons behind this decision?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (f): As per the National Policy on Disaster Management, the primary responsibility for disaster management, including disbursement of relief to the affected people on the ground level, rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural disasters from the State Disaster Response Fund (SDRF), already placed at their disposal, in accordance with the Government of India's

approved items and norms. Additional financial assistance is provided from the National Disaster Response Fund (NDRF), as per laid down procedure in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT).

Based on the recommendations of the 15th Finance Commission, Central Government has framed the guidelines for administration of NDRF and SDRF, which is accessible on the Ministry's website: www.ndmindia.mha.gov.in.

As per the guidelines, the State Executive Committee (SEC) headed by the Chief Secretary is fully responsible to decide on all matters relating to the financing of the relief expenditure from the SDRF/ NDRF, in accordance with the items & norms of expenditure of NDRF/ SDRF. The SEC is also responsible to ensure that the money drawn from the SDRF account is actually utilized for the purposes for which the SDRF account has been set up. The Items and Norms of expenditure are accessible on the Ministry's website: www.ndmindia.mha.gov.in.

From time-to-time requests have been received from some State Governments for utilization of part of NDRF assistance for permanent reconstruction of infrastructure damaged by disasters. Diversion of approved amount of NDRF for the purpose other than admissible items is not permissible under the extant guidelines and items & norm of SDRF/ NDRF. As per the guidelines of NDRF, expenditure from NDRF is meant to assist a State to provide immediate relief of temporary nature in cases of severe calamity,

where the expenditure required is in excess of the balance in the State's SDRF account. However, expenditure on repair/ restoration works of immediate nature, of damaged infrastructure like roads, drinking water supply schemes, minor irrigation schemes, power and community assets are allowed as per extant Items and Norms.
